

Tamil Nadu Additional Assessment And Additional Water-Cess (Amendment) Act, 2003

39 of 2003

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An Act further to amend the Tamil Nadu Additional Assessment and Additional Water-Cess Act, 1963. BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:- Statement of Objects and Reasons
No additional assessment or additional water-cess shall be payable under the Tamil Nadu Additional Assessment and Additional Water-Cess Act, 1963 (Tamil Nadu Act 8 of 1963) in respect of any land irrigated by any source from any of the projects mentioned in Schedule I to the said Act. The Government have decided to levy additional water-cess in respect of lands irrigated from any of the projects mentioned in the said Schedule I. Accordingly, a notification under sub-section (1) of Section 13, omitting the projects mentioned in the said Schedule 1, has been issued by the Government. As per sub-section (2) of the said Section 13, a Bill has to be introduced and passed in the Legislative Assembly to give effect to the omissions made in the said Schedule I by the notification. 2. The Bill seeks to give effect to the above decision. 1. Received the assent of the Governor on the 14th November, 2003 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Page 173, dated 16th November, 2003. 2. Vide T.N. Bill No.38 of 2003 - Published in Tamil Nadu Government Gazette, Issue No.308, dated 6th November 2003.

1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Additional Assessment

And Additional Water-Cess (Amendment) Act, 2003.

(2) It shall be deemed to have come into force on the 1st day of July, 2003.

2. Amendment Of Schedule-I :-

In Schedule-I to the Tamil Nadu Additional Assessment and Additional Water-Cess Act, 1963, (Tamil Nadu Act 8 of 1963) the projects mentioned in items 1 to 11 shall be omitted.